

FRIDAY, THE 17TH DAY OF JULY 2026

WP (CRL.) No. 968 of 2026

ADV.K.M.SHAJAHAN

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.V.SETHUNATH, SHRI.THOMAS ABRAHAM (K/1051/2010),
SHRI.SREEGANESH U.

ADVS FOR RESPONDENT/S:

PUBLIC PROSECUTOR, SHRI.K.S.ARUN KUMAR, SMT.T.N.SREEKALA,
SHRI.VIJAY SANKAR V.H., SHRI.DEVARAJ SUBRAMANIAN

ORDER

A.BADHARUDEEN, J.

W.P.Cr1.No.968 of 2026

Dated, this the 17th day of July, 2026

ORDER

In this case, even though as per Ext.P10, now produced along with I.A.No.2/2026, on 06.07.2026, Sri.Binil V.V., the Deputy Secretary for Additional Chief Secretary to Government, informed the petitioner that he found that *“the allegations raised by the you against senior police officers are found to be baseless and devoid of merit, as the procedures prescribed have been duly complied with.”*, Sri.Juvvanapudi Mahesh IPS, the Superintendent of Police, VACB, Southern Range, Thiruvananthapuram, filed a report and in paragraph No.5, it is stated as under:

“5. It is submitted that after obtaining prior sanction under 17A of Prevention of Corruption Act 2018 from the Government to conduct a Preliminary Enquiry, a detailed enquiry will be conducted on this complaint.”

2. The learned Special Government Pleader, appearing for the VACB, seeks two weeks' time to consider the grant of prior approval under Section 17A of the Prevention of Corruption (Amendment) Act, 2018, in the instant case, as reported by the Superintendent of Police, VACB.

3. Therefore, there shall be a direction to the 2nd respondent to consider the grant of prior approval under Section 17A of the Prevention of Corruption (Amendment) Act, 2018, as submitted by the learned Special Government Pleader, within a period of two weeks.

Post on 03.08.2026.

Sd/-
A. BADHARUDEEN,
JUDGE

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